

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 401**

TO BE ANSWERED ON THE 1ST DECEMBER, 2015/AGRAHAYANA 10, 1937 (SAKA)

HUMAN TRAFFICKING

**401. SHRI ADHALRAO PATIL SHIVAJIRAO:
SHRI KALIKESH N. SINGH DEO:
SHRI RAJAN VICHARE:
KUNWAR HARIBANSH SINGH:
SHRIMATI VASANTHI M.:
SHRI SHRIRANG APPA BARNE:
SHRI A. ARUNMOZHITHEVAN:
SHRI ANANDRAO ADSUL:
SHRI DHARMENDRA YADAV:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of human trafficking cases registered, children/women rescued, gang busted, guilty arrested, convicted, cases solved, conviction rate achieved and the steps taken to solve all the cases during each of the last three years and the current year, State-wise;**
- (b) whether the Supreme Court has directed the State Governments and UT Administrations to share the cases of human trafficking and sexual harassment registered from 2014 to 30th September, 2015 with the Union Government, if so, the details and present status thereof;**
- (c) whether the Government has any proposal to constitute a high powered Inter Ministerial Committee in this regard and also create a database of persons involved in human trafficking and if so, the details thereof;**
- (d) whether the Government has signed any agreement/Memorandum of Understanding with other countries including Nepal and UAE to check human trafficking and if so, the details thereof; and**
- (e) the other corrective steps taken to stop such cases along with the details of advisories issued to the States and police departments in this regard and the extent to which success has been achieved through the said measures?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)**

(a) As per the inputs provided by the National Crime Records Bureau (NCRB), State/UT-wise details of cases reported, cases charge-sheeted, cases convicted, cases conviction rate, persons arrested, persons charge-sheeted and persons convicted under human trafficking during the year 2012 to 2014 is at Annexure-I and State-UT wise details for the year 2015 is at Annexure-II.

State-UT wise details of children (below 18 years) and women rescued during the period 2014-15 is at Annexure-III. Data with reference to gangs busted is not maintained separately.

'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India and as such registration, investigation and prevention of crime is primarily the responsibility of the State Governments.

(b) As per the directions of Hon'ble Supreme Court in the matter of Writ Petition No. 56/2004 filed by Prajwala Vs Union of India & others regarding protection, rescue and rehabilitation of commercially and sexually exploited women and children, the NCRB has compiled the data from State Governments/UT Administrations in respect of cases reported under Section 370 and 370A of Indian Penal Code and Immoral Traffic (Prevention) Act, 1956 during 2014 and upto 30th September, 2015. State-wise details are at Annexure-IV. The same has been incorporated in the affidavit filed in the Hon'ble Supreme Court by Ministry of Women and Child Development alongwith the inputs provided by the Ministry of Home Affairs.

(c) An inter-Ministerial Committee under the Chairmanship of Secretary, Ministry of Women and Child Development has been constituted for preparing a comprehensive legislation on various aspects of Human Trafficking. Details of the Committee are at Annexure-V.

(d) A Memorandum of Understanding between India and Bangladesh on Bi-lateral Cooperation for Prevention of Human Trafficking in Women and Children, Rescue, Recovery, Repatriation and Re-integration of Victims of Trafficking was signed on 6th June, 2015. Negotiations with UAE were held on bilateral cooperation for prevention of Human Trafficking on 1st November, 2015.

(e) The Government of India has taken various steps to combat human trafficking and has adopted a multi-pronged approach alongwith concerned Ministries and stakeholders, as detailed below:-

(i) Enactment of Criminal Law (Amendment) Act, 2013, wherein Section 370 of the Indian Penal Code has been substituted with Section 370 and 370A of IPC which provide for comprehensive measures to counter the menace of Human Trafficking.

(ii) Establishment of Anti Human Trafficking Units(AHTUs) in 225 districts of the country.

(iii) Issued following advisories on Human Trafficking to all States/UTs:

- **Advisory for preventing crime of human trafficking dated 9.9.2009.**
- **Advisory on preventing and combating Human Trafficking during Commonwealth Games dated 10.9.2010.**
- **Advisory on enrolment of police officials in IGNOU certificate course on Anti Human Trafficking dated 12.1.2011.**
- **Advisory on missing children – measures needed to prevent trafficking and trace the children - dated 31.1.2012**
- **Advisory on Human Trafficking as Organised Crime dated 30.4. 2012.**
- **Advisory on Preventing and combating human trafficking in India-dealing with foreign nationals dated 1.5. 2012**
- **Standard Operation Procedure (SOP) to handle trafficking of children for child labour dated 12.8.2013**
- **Advisory on MHA Web Portal on Anti Human Trafficking - dated 5.5.2014**
- **Advisory for associating SSB and BSF in crime meetings dated 23.7.2015**

These advisories are available at MHA's Web Portal on Anti Human Trafficking (www.stophumantrafficking-mha.nic.in).

(iv) Organization of periodic meetings with Nodal Officers of AHTUs and concerned Ministries to review the efforts taken to combat Human Trafficking.

(v) The Ministry of Women and Child Development in 2007 launched the scheme 'Ujjawala' – A comprehensive Scheme for Prevention of Trafficking and Rescue, Rehabilitation, Re-integration and Repatriation of Victims of Trafficking.

(vi) Ministry of Railways has issued a detailed Standard Operating Procedure (SOP) in accordance with the Juvenile Justice (Care & Protection Act) 2000 and the related rules, to ensure care and protection of children in contact with railways.

State/UT wise Cases Reported(CR), Cases Chargesheeted(CCS), Cases Trial Completed(CTC), Cases Convicted(CON), CVR (conviction Convicted(PCVT) under Total Human Trafficking during 2012-20

L	State/UT	2012								2013					
		CR	CCS	CTC	CON	CVR	PART	PCST	PCVT	CR	CCS	CTC	CON	CVR	PART
1	Andhra Pradesh	506	533	694	221	31.8	1399	1431	308	531	472	361	50	13.9	1467
2	Arunachal Pradesh	1	0	0	0	-	1	0	0	2	1	1	0	0.0	1
3	Assam	154	114	27	1	3.7	175	129	1	149	101	86	4	4.7	166
4	Bihar	99	61	165	20	12.1	176	117	25	267	139	92	21	22.8	337
5	Chhattisgarh	18	21	33	20	60.6	40	41	10	53	33	11	0	0.0	70
6	Goa	40	9	4	2	50.0	100	26	3	28	18	8	0	0.0	66
7	Gujarat	63	43	10	2	20.0	150	120	3	78	91	12	4	33.3	170
8	Haryana	69	69	113	20	17.7	303	290	77	67	72	74	16	21.6	354
9	Himachal Pradesh	9	7	4	0	0.0	22	17	0	5	4	3	1	33.3	29
10	Jammu & Kashmir	3	4	4	0	0.0	13	13	0	2	3	5	0	0.0	15
11	Jharkhand	43	40	33	2	6.1	51	42	8	37	27	22	4	18.2	48
12	Karnataka	412	290	296	100	33.8	1258	1188	241	412	345	230	58	25.2	1138
13	Kerala	220	228	193	105	54.4	335	355	146	195	177	125	84	67.2	349
14	Madhya Pradesh	45	49	40	10	25.0	112	117	43	53	45	37	12	32.4	137
15	Maharashtra	403	354	65	20	30.8	1700	1406	44	345	337	81	21	25.9	1052
16	Manipur	32	0	0	0	-	0	0	0	22	0	0	0	-	0
17	Meghalaya	7	2	0	0	-	20	2	0	12	4	0	0	-	22
18	Mizoram	1	0	2	2	100.0	0	0	2	0	6	5	4	80.0	5
19	Nagaland	4	4	2	2	100.0	26	28	24	1	0	2	2	100.0	1
20	Odisha	29	29	18	1	5.6	93	87	3	106	60	14	2	14.3	149
21	Punjab	86	68	47	11	23.4	402	311	58	138	93	58	13	22.4	580
22	Rajasthan	120	110	39	20	51.3	371	378	47	130	103	40	19	47.5	321
23	Sikkim	0	2	6	4	66.7	0	5	8	0	0	0	0	-	0
24	Tamil Nadu	528	333	238	153	64.3	968	720	332	549	573	494	317	64.2	1055
25	Telangana	NE	NE	NE	NE	NE	NE	NE	NE	NE	NE	NE	NE	NE	NE
26	Tripura	0	0	0	0	-	0	0	0	0	1	0	0	-	1
27	Uttar Pradesh	51	47	17	13	76.5	221	206	74	37	37	32	24	75.0	268
28	Uttarakhand	19	12	3	3	100.0	65	48	15	14	16	5	3	60.0	72
29	West Bengal	549	391	87	20	23.0	743	613	46	669	478	74	17	23.0	854
	TOTAL STATE(S)	3511	2820	2140	752	35.1	8744	7690	1518	3902	3236	1872	676	36.1	8727
30	A & N Islands	2	6	0	0	-	16	27	0	4	6	0	0	-	18
31	Chandigarh	0	1	4	0	0.0	0	5	0	6	2	12	0	0.0	28
32	D&N Haveli	2	3	0	0	-	12	12	0	2	2	1	0	0.0	14
33	Daman & Diu	3	5	1	0	0.0	24	29	0	6	5	0	0	-	32
34	Delhi UT	32	25	45	32	71.1	110	88	86	20	24	39	24	61.5	50
35	Lakshadweep	0	0	0	0	-	0	0	0	0	0	0	0	-	0
36	Puducherry	4	0	2	2	100.0	21	0	7	0	2	2	2	100.0	0
	TOTAL UT(S)	43	40	52	34	65.4	183	161	93	38	41	54	26	48.1	142
	TOTAL (ALL INDIA)	3554	2860	2192	786	35.9	8927	7851	1611	3940	3277	1926	702	36.4	8869

Source: Crime in India

* also include cases reported under (section 370 & 370A IPC)

" NE not in existence

-' divided by zero

CVR = cases convicted out of total cases in which trials completed.